

7

O.A.NO.176/2005

ORDER DATED 18.7.2006

Heard counsel appearing on both sides. Learned counsel for the applicant has drawn our attention to various paragraphs in the counter-reply filed by the Respondents. From the counter filed by the Respondents, it is clear that the authorities are taking steps for the redress of grievances of the applicants and a reference has already been made to the Headquarters vide letter dated 13.5.2005. In the meantime, the impugned orders dated 11.4.2005 and 18.4.2005 have been kept in abeyance and the Department has proposed that the post of Diesel Drivers should be converted to Electric Drivers by giving training to the Diesel Drivers.

In our opinion, the matter can be disposed of with directions to the Respondents to take a final decision on reference dated 13.5.2005 made to the Headquarters within a period of two months from the date of receipt of this order. It goes without saying that if the applicants are still aggrieved after the passing of the order on the said reference letter dated 13.5.2005 they shall be at liberty to approach the Tribunal in respect of their grievances.

In view of the above, the Respondents are directed to take a decision on reference letter dated 13.5.2005 within a period of two months from the

Q

8

date of receipt of this order and file compliance report to the Tribunal after three months. The matter be listed on the Board after three months from today, only for that purpose. Till a decision is taken, the impugned orders dated 11.4.2005 and 18.4.2005 shall remain stayed.

The O.A. is disposed of in the afore-stated terms, with no order as to costs.

P.B.F.
MEMBER(ADMINISTRATIVE)

R
VICE-CHAIRMAN